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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 21/02/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/187/2016
NAME OF THE PETITIONER(S) : T.P. Balamurugan
NAME OF THE RESPONDENT(S) : M/s Ponny Retail's Private Limited and 5 others
UNDER SECTION : 397/398, 237, 235

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Rajasekhar VK	Counsel for the petitioner	Rajasekhar.
2.	N. RAJA SEKAR for M/s Ashok Vishwanath	Counsel for Respondents R3 to R6	N. Raja Sekar 21/2/17.
3.	K. Kathiresan	Counsel for Respondent R2	K. Kathiresan 21/2/2017

ORDER

Shri N Rajasekhar, counsel for petitioner present. Shri K Kathiresan, counsel for R2 and Shri Rajasekar V K, counsel for R3 to R6 are present. Counsel for R2 filed an application requesting this Bench to set aside the ex parte order passed on 3.2.2017. The application stated that on 25.11.2016 and 5.1.2016 the counsel for R2 on record was unable to attend the Tribunal due to ill health. On 3.2.2017 he was stuck in traffic and by the time he reached the Tribunal, the matter was adjourned and he was set ex parte. Counsel for the petitioner vehemently objected stating that the reason shown is not convincing and prayed this Bench to dismiss the CA. Having heard both the sides and having perused the averments mentioned in the CA, this Bench is inclined to allow the application by imposing costs of Rs.2000/- to be paid by R2 to the other side. The matter is posted for final hearing. Put up on **09.03.2017 at 10.30 A.M.**


(K. Anantha Padmanabha Swamy)
Member (Judicial)